GOVERNMENT OF INDIA MINISTRY OF HOME AFFAIRS

LOK SABHA STARRED QUESTION NO. *225

TO BE ANSWERED ON THE 01ST AUGUST, 2017 /SHRAVANA 10, 1939 (SAKA)

ILLEGAL IMMIGRANTS

*225. SHRI MALLIKARAJUN KHARGE:

Will the Minister of HOME AFFAIRS be pleased to state:

- (a) the number of illegal immigrants in the country;
- (b) the steps being taken by the Government to trace and repatriate these illegal immigrants and the results of such steps;
- (c) whether the Government has formulated any concrete and effective plans to address the issue; and
- (d) if so, the details thereof and if not, the reasons therefor?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI KIREN RIJIJU)

(a) to (d): A statement is laid on the table of the House.

STATEMENT REFERRED TO IN LOK SABHA STARRED QUESTION NO. *225 FOR ANSWER ON 01.08.2017

- (a): Illegal immigrants are those who enter into the country without valid travel documents in clandestine and surreptitious manner. As such, there is no accurate data with regard to their number in the country.
- (b) to (d): The Government has requested the State Governments/UT Administrations to set up Special Task Forces in each District for detection, identification and interception of illegal immigrants. Further, the State Governments/UT Administrations have also been given powers under Section 3(2)(c) of the Foreigners Act to deport the illegal migrants. Detention centers have also been set up for detaining such suspected illegal immigrants pending their deportation. Besides, 100 Foreigners Tribunals have been set up in Assam for detection/deportation of illegal foreigners.

In order to prevent further illegal migration, the Government has enhanced domination of the borders by security forces, besides erection of fencing, installation of surveillance equipment at the borders etc. The Government has taken up the issue of illegal migration with the neighboring countries during various bilateral meetings.
